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State v. Danish FIR No. 170/2015 P.S. I. P. Esate

U/s: 392/394/397/307/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Danish through Sh. Harsh Hardy, Advocate (Through V/C).

Reply has been filed by the IO.

However, no reply has been filed regarding the medical condition of the parents of the applicant / accused.

IO is directed to file the reply more specifically regarding the assertions mentioned in para no. 6 and 7 of the bail application.

The IO is also directed to file the report regarding the family circumstances of the accused on the next date of hearing.

It is also stated by the counsel for the accused that the mother of the accused has also suffered a heart attack on 22.03.2020. It is submitted that the documents pertaining to RML Hospital also reflects the same.

The IO is also directed to verify all the medical documents annexed with the application and file a report on next date of hearing.

Re-notify for report on 10.06.2020.

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State v. Abdul Jhabbar FIR No. 354/2016 P.S. ODRS

U/s: 394/397 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

The present application has been filed on behalf of Counsel for LAC. No one has appeared on behalf of applicant / accused from LAC for the last two dates.

On 28.05.2020, a request was also made to Ld. Secretary, DLSA for LAC to proceed with the present matter.

It is again requested to Ld. Secretary, DLSA to depute a Legal Aid Counsel to pursue with the present matter.

Re-notify for consideration on 10.06.2020.

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State v. Gopal Krishan Aggarwal

FIR No. 356/17 P.S. Hauz Qazi

U/s: 302/120-B IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Inspector Digvijay Singh from Crime Branch is present.

None has appeared on behalf of the applicant / accused.

It is stated by Inspector Digvijay Singh, Crime Branch that the matter is at the stage of final arguments and the interim bail period of the applicant / accused granted vide order dated 06.05.2020 shall expire today.

Since, none has appeared on behalf of the applicant / accused re-notify the matter for 06.06.2020.

[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
05.06.2020/bh

At this stage, at 01.00 p.m.

Sh. Abhay Kumar, Advocate, Counsel for applicant / accused Gopal Krishan Aggarwal has appeared.

It is submitted by Ld. Counsel for the applicant / accused that the bail order granting interim bail to the accused for one month is dated 06.05.2020, however, the accused was released from Judicial Custody on 13.05.2020 and hence his bail period shall expire on 12.05.2020.

He requests that the present matter may be listed for 11.06.2020 before the concerned Court of Sh. Anuj Aggarwal, ASJ, where the matter is already pending.

List the matter before Sh. Anuj Aggarwal, ASJ for 11.06.2020.

To be informed. In.

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State v. Jitender Bhati @ Happy

FIR No. 1360/15

P.S. Burari

U/s: 365/302/201/120-B/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Sh. R. P. Tyagi, Advocate, Ld. Counsel for complainant.

Applicant / accused Jitender Bhati @ Happy through Sh. Ravinder Narayan, Advocate (Through VC).

The present bail application has been filed by the applicant / accused in view of the criteria set down by High Power Committee of the Hon'ble High Court of Delhi in its minutes dated 18.05.2020. It is stated that the accused falls within the criteria set down by the High Power Committee of the Hon'ble High Court of Delhi.

In these circumstances, reply be filed by the IOI including the previous involvement / conviction of the accused in any other matter.

Report be also called from the concerned Jail Superintendent regarding the conduct of the accused as also a copy of the custody warrant of the accused.

Re-notify the matter on 11.06.2020.

[Deepali Sha

State v. Vinay FIR No. 15/19 P.S. I. P. Estate

U/s: 392/397/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Vinay through Sh. Mahesh Kumar, Advocate.

IO is present.

The present application for regular bail has been filed by the accused Vinay.

It is stated by the counsel for the accused that the present matter is pending before the court of Sh. Anuj Aggarwal, Ld. ASJ. The file of the said matter is not present before the Court today. It is submitted that the said matter be listed before the Court of Sh. Anuj Aggarwal, Ld. ASJ when he is on duty as per the roster.

At request, re-notify the matter on 11.06.2020 before the Court of Sh. Anuj Aggarwal, Ld. ASJ.

[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
05.06.2020/bh

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State v. Rajesh @ Sonu

FIR No. 60/17

P.S. Roop Nagar

U/s: 392/397/457/411/34 IPC and Section 25/27 of Arms Act

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Rajesh @ Sonu through Sh. R. P.

Singh, Advocate.

Report not filed by the IO in compliance of the order dated

29.05.2020.

The IO is directed to file the same positively on the next date

of hearing.

At request, list the bail application on 11.06.2020.

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State v. Ganga Sahib FIR No. 294/2016 P.S. Civil Lines

U/s: 396/302/307/411/120-B/34 IPC and 27/54/59 of Arms Act

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Ganga Sahib through Sh. Vikrant Chaudhary (Through V/C).

The present application for interim bail has been filed by the accused Ganga Sahib on the ground that his last bail application as dismissed on 30.05.2020 as the accused was also found involved in another case bearing FIR No. 109/10, under section 323/324/34 IPC, PS Soniya Vihar, Delhi. It is urged by the counsel for the accused that the said FIR bearing no. 109/10, has been compromised in the year 2010 itself and the said matter is not pending trial before any court.

In these circumstances, report be called from the IO regarding FIR bearing Fir No. 109/10 and the assertions made in this regard by the applicant / accused in para 4 of his application that the matter stands compromised.

Re-notify for consideration on 11.06.2020.

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State v. Raja Babu FIR No. 329/18 P.S. Sarai Rohilla

U/s: 392/397/302/34/411 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

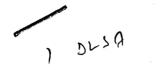
Applicant / accused Raja Babu through Ms. Archna Chibber.

No reply has been filed by the IO.

The present application for interim bail has been filed on behalf of applicant / accused Raja Babu on the ground that the mother of the accused is 60 yeas of age and are sole bread earner as she was working as a maid but due to Pandemic she is without work. It is stated that the health condition of the mother of the accused is deteriorating. There are two younger sisters of the accused alongwith his mother and they all are unable to fend for themselves. It is stated that the mother of the applicant / accused is also suffering from illness. However, no documents of any illness of mother of the applicant / accused are annexed with the application. Ld. Counsel for applicant / accused prays some time to place the medical documents of the mother of accused on record.

In view of the same, re-notify the bail application on 12.06.2020, at the request of Ld. Counsel for accused.

IO is directed to file the reply including a specific report with regard to assertions as contained in para F of the bail application.



State v. Mohd. Nazim

FIR No. 17/2020 P.S. Darya Ganj

U/s: 392/394/411/34 IPC

05.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Perusal of the record reflects that the present application had been moved by Counsel for LAC. No one has appeared on behalf of applicant / accused from LAC for the last two dates.

In these circumstances, Ld. Secretary, DLSA is requested to depute a Counsel to pursue with the present matter.

Re-notify for consideration on 12.06.2020.

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State v. Chandrika Shah

FIR No. 116/19 P.S. Timarpur

U/s: 376 IPC and Section 4/6/21 of POCSO Act

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Chandrika Shah through Ms. Sandhya Gupta, Advocate.

Ld. Counsel for accused submits that she may be permitted to withdraw the present bail application moved on behalf of accused Chandrika Shah.

Separate statement of Ld. Counsel for accused is also recorded to this effect.

In view of the statement of Ld. Counsel for accused, the present bail application is dismissed as withdrawn.

Application is accordingly disposed off.





State v. Mohan Lal @ Gugga FIR No. 1/2019 P.S. Subzi Mandi Railway Station

U/s: 392/397 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Mohan Lal @ Gunga through Sh. Dipankar Mohan, Advocate.

IO SI Ved Prakash is present.

The present application for interim bail has been moved by applicant / accused Mohan Lal @ Gugga that he is the sole bread earner of his family consisting of his wife, one minor daughter, aged 02 years and old aged mother. He submits that the mother of the applicant / accused is suffering old age ailments like liver and kidney problems and there is no one in the family to look after them. He submits that the mother of the accused has a kidney stone and has been advised medication. The accused has sought interim bail for a period of two months to make arrangements for treatment of his mother, his wife and minor daughter.

Perusal of the reply filed by the IO indicates that the condition of his mother has improved and as per the report of Jeevan Deep Hospital she was still undergoing treatment of the Doctor at the said Hospital. The elder brother of the applicant / accused is residing with the mother of the accused. Accordingly, the elder brother of the applicant / accused is present to look after his mother. The fact that the applicant / accused wishes to make arrangements for his wife and daughter is not a cogent ground for grant of interim bail. It is stated by the IO in its reply that the applicant / accused has also been found involved in five other cases. In these circumstances, the interim bail application moved on behalf of applicant / accused Mohan Lal @ Gunga is dismissed.

Application is accordingly disposed off.



State v. Ashish Bahuguna

FIR No. 106/12

P.S. Kamla Market

U/s: 302/307/186/353/109/332/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

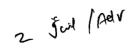
Applicant / accused Ashish Bahuguna through Sh. Puneet Jaiswal (Through V/C).

The present application for 45 days has been filed on behalf of applicant / accused on the basis of the minutes of the High Power Committee dated 18.05.2020.

The FIR has been registered against the applicant under section 302/307/186/353/109/332/34 IPC. As per the report of Jail Superintendent, the applicant accused was taken into Judicial custody at Tihar Jail on 11.09.2012 and has remained in custody since then. It is further mentioned in the report that the conduct of the applicant / accused is satisfactory and no punishment has been awarded to him in Jail till date. As per the report of the IO, the applicant / accused is not involved in any other case.

In these circumstances, the applicant / accused has already spent more than 02 years in judicial custody, his conduct has been found to be satisfactory in jail and he is not previously involved in any other case. Therefore, in view of the minutes of the High Power Committee dated 18.05.2020, the applicant / accused is granted interim bail for a period of 45 days on furnishing of Personal Bond for an amount of Rs. 20,000/-, to the satisfaction of Jail Superintendent concerned.

Application is accordingly disposed off.



State v. Amarjeet Singh

FIR No. 143/13

P.S. Rajinder Nagar

U/s: 364-A/342/323/120-B/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Amarjeet Singh through Sh. Kanahiya Singhal (Through VC).

The present application for extension of interim bail granted to the accused vide order dated 23.04.2020, has been filed by the applicant / accused Amarjeet Singh.

As per the order dated 23.04.2020 granting interim bail to the applicant / accused, it is noted therein that as per the report of Jail Superintendent the applicant / accused is suffering from various old ailments and case is under High Risk Committee for Covid 19 as he is suffering from Dibetes Mellitus, Coronary Artery Disease and Hypertension and he was not being sent to outside hospital for Cardiology and Neuro Surgery follow up. It is stated by the Counsel for the accused, that the condition of the applicant / accused is the same and infact he has also been advised Angiography and specifically the accused will also have to undergo Angioplasty. He has also annexed documents in support of the same.

Considering the health conditions of the accused, which has already been taken note of in the order dated 23.04.2020 noting that the applicant / accused comes under High Risk Group for Covid 19, the interim bail of the accused is extended for the period of 45 days from the date on which his interim bail granted in terms of previous order dated 23.04.2020, would expire.





State v. Salman @ Guru

FIR No. 329/17 P.S. Subzi Mandi

U/s: 392/394/397/120-B/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Salman @ Guru through Sh. Vipin Chaudhary, Advocate (Through V/C).

Vide order dated 03.06.2020, the court had observed that the High Power Committee criteria of the Hon'ble High Court is not applicable to the case of the accused. The grant of interim bail to the co-accused cannot be a ground for grant of interim bail to the applicant / accused, as the consideration of grant of interim bail of the co-accused may be different. The applicant / accused has also been found involved in three other cases as per the report file by the IO. The fact that the co-accused Salman @ Saddam has been granted regular bail is not a consideration for grant of interim bail to the applicant / accused under the High Power Committee criteria as prayed in the application.

In these circumstances, the present bail application of the applicant / accused Salman @ Guru is dismissed.

The application is accordingly disposed off.



State v. Satish @ Sita FIR No. 12/2011

P.S. ODRS

U/s: 392/395/397/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Satish @ Sita through Sh. Mange Ram, Advocate.

It is stated by Ld. Counsel appearing for applicant / accused that the order dated 27.05.2020 has not yet been received by Jail Superintendent, Dasna Jail and accordingly the applicant / accused has not been released from custody. It is prayed that the copy of the order dated 27.05.2020 in the captioned matter be provided dasti to the Counsel for applicant / accused.

Considering the aforesaid, it is directed that the dasti copy of the order dated be provided to the counsel for the applicant / accused, as prayed.

[Deepali Sharma]

ASJ-01 (POCSO)/Central/THC/DELHI 05.06.2020/bh

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State v. Salman FIR No. 329/17 P.S. Subzi Mandi

U/s: 392/394/397/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Salman through Sh. Sandeep Yadav, Advocate.

Ld. Counsel for accused submits that he may be permitted to withdraw the present bail application moved on behalf of accused Salman.

Separate statement of Ld. Counsel for accused is also recorded to this effect.

In view of the statement of Ld. Counsel for accused, the present bail application is dismissed as withdrawn.

Application is accordingly disposed off.

[Deepali Sharma] ASJ-01 (POCSO)/Central/THC/DELHI

05.06.2020/bh





State v. Sunil @ Teja

FIR No. 29/11

P.S. NDRS

U/s: 186/353/307/34 IPC

and Section 25/27 of Arms Act read with section 174-A IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Sunil @ Teja through Ms.

Seema Gupta, Advocate.

IO ASI Naresh Kumar is present.

Ld. Counsel for accused submits that she may be permitted to withdraw the present bail application moved on behalf of accused Sunil @ Teja.

Separate statement of Ld. Counsel for accused is also recorded to this effect.

In view of the statement of Ld. Counsel for accused, the present bail application is dismissed as withdrawn.

Application is accordingly disposed off.





State v. Shivam Rajput @ Chinu

FIR No. 121/19 P.S. Roop Nagar

U/s: 392/394/397/411/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Shivam Rajput @ Chinu through Sh. Manu Bhatia, Advocate.

Ld. Counsel for accused submits that he may be permitted to withdraw the present bail application moved on behalf of accused Shivam Rajput @ Chinu.

Separate statement of Ld. Counsel for accused is also recorded to this effect.

In view of the statement of Ld. Counsel for accused, the present bail application is dismissed as withdrawn.

Application is accordingly disposed off.



State v. Ashish Mittal

FIR No. 140/18

P.S. Sarai Rohilla

U/s: 307/34 IPC and Section 25/27 of Arms Act

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Ashish Mittal through Sh. Prashant Yadav, Advocate.

Ld. Counsel for accused submits that he may be permitted to withdraw the present bail application moved on behalf of accused Ashish Mittal.

Separate statement of Ld. Counsel for accused is also recorded to this effect.

In view of the statement of Ld. Counsel for accused, the present bail application is dismissed as withdrawn.

Application is accordingly disposed off.







State v. Abdul Haque FIR No. 107/2018 P.S. Kamla Market U/s: 328/379/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Abdul Haque through Sh. Iqbal Khan,

Advocate.

IO SI Mahesh Bhargava is present.

The present application for extension of interim bail has been filed on behalf of accused on the ground that the accused was granted interim bail vide order dated 21.04.2020 as he was covered in the criteria laid down by the High Power Committee of the Hon'ble High Court of Delhi in its minutes dated 07.04.2020.

Record of the previous application filed by the applicant / accused which was decided on 21.04.2020 be called for tomorrow i.e. 06.06.2020.

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[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
05.06.2020/bh

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State v. Raj Bahadur FIR No. 130/14 P.S. Kamla Market U/s: 419/420/365/392 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Raj Bahadur through Sh. Rajan Bhatia, Advocate.

SI Mahesh Bhargava is present.

The present application is for extension of interim bail granted to the applicant / accused vide order dated 06.05.2020 on the ground that the area in which accused resides i.e. Bahadurpur, Tehsil Ballabhgarh, District Faridabad, Haryana has been declared as containment zone.

SI Mahesh Bhargava is present is present on behalf of the IO and submits that the IO of the case has been found Corona Positive.

SI Mahesh Bhargava is directed to file the report as to whether the residence of the applicant / accused falls under a containment zone or not, by tomorrow i.e. 06.06.2020.

Re-notify for 06.06.2020.





State v. Vinay @ Monty FIR No. 799/14 P.S. Darya Gani

U/s: 302/404/201/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Vinay @ Monty through Sh. Prashant Yadav, Advocate.

The present application for extension of interim bail granted to the accused vide order dated 08.05.2020, has been filed by the applicant / accused Vinay @ Monty.

The application for extension of interim bail has been filed by the accused on the ground that he had been advised surgery for Hemorrhoids and Fissure by DDU Hospital but the surgery could not take place due to prevailing condition of Covid 19. Ld. Counsel for applicant / accused submits that the case of the accused is also covered under the minutes of High Power Committee dated 18.05.2020 of Hon'ble High Court of Delhi. He submits that he shall also file an application in terms of the said minutes. Accordingly, he requests that the present matter be listed for tomorrow.

Meanwhile, the IO is directed to verify the previous involvement / conviction of the applicant / accused in any other case.

The Jail Superintendent is directed to furnish the report regarding conduct of the accused and also a copy of the custody warrant of the applicant / accused before the court on 06.06.2020.

The copy of this order be transmitted to the concerned Jail Superintendent for compliance.

Re-notify the present application to 06.06.2020.





State v. Sanjay Kumar FIR No. 10/2016 P.S. Rajender Nagar

U/s: 302 IPC

05.06.2020

Present: Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Sanjay Kumar through Sh. Zaid Abbas (Through V/C).

The report has not yet been filed by the IO regarding the previous involvement of the accused till date despite repeated orders of the court.

In these circumstances, the IO is directed to positively file the report without fail by the next date of hearing i.e. 06.06.2020.

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State v. Akash FIR No. 106/2012 P.S. Kamla Market

U/s: 302/307/186/353/109/332/34 IPC r/w 25/27 of Arms Act

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Akash through Sh. Aman Madan.

The present application has been filed on behalf of accused seeking extension of bail granted to him vide order dated 30.04.2020. It is stated by the accused that he was released on interim bail on 06.05.2020 and the said period is expiring today i.e. 05.06.2020. It is requested that the accused is also covered in the minutes of the High Power Committee of the Hon'ble High Court of Delhi dated 18.05.2020. He requests that the accused may also be considered for grant of bail under said minutes.

Considering the fact that the interim bail of the accused is expiring today and also considering the fact that his case is stated to be covered in the High Power Committee, the interim bail of the accused is extended for a period of 07 days pending disposal of the present application.

Meanwhile, report be also called from the IO regarding previous involvement / conviction of the accused in any other case.

Report be also called from the Jail Superintendent regarding the conduct of the accused alongwith the copy of custody warrant.

Re-notify for consideration of the application on 08.06.2020.

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State v. Satpal FIR No. 110/15 P.S. Lahori Gate

U/s: 395/397/412 IPC r/w 25/54/59 of Arms Act

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant *l* accused Satpal through Sh. Subhash Chauhan, Advocate.

Report of the IO, in terms of order dated 30.05.2020 has not yet been received.

Ld. Counsel for the applicant / accused submits that the co-accused persons namely Ankit Singh, Kanchi Lal @ Ashok and Deepak have also been granted bail in the present matter. The file of the abovesaid matter is not placed before this Court. The counsel for the accused submits that the present matter is pending before the Court of Sh. Naveen Kashyap, Ld. ASJ and the same matter be listed on the date when he is on duty as per the roster i.e. 09.06.2020 and 10.06.2020.

At request, list the matter on 09.06.2020 before the Court of Sh. Naveen Kashyap, Ld. ASJ.



State v. Ankit FIR No. 70/19 P.S. Sarai Rohilla Railway Station U/s: 302/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant Ankit through Ms. Seema Gupta, Advocate.

The present application has been filed for interim bail of applicant Ankit on the ground that the applicant is covered under the mandate of High Power Committee dated 18.05.2020.

Report has been filed by the IO indicating that the applicant was previously involved in 08 other cases. It is stated by the Ld. Counsel appearing for the applicant that the said cases stand disposed off and there is no case pending against the applicant.

In these circumstances, report be called from the IO regarding the cases and their status in which applicant was previously involved / convicted.

Report regarding the conduct of the applicant be also called from the concerned Jail Superintendent.

Copy of the custody warrant be also filed before this Court. Re-notify the matter for 09.06.2020.

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State v. Alvis Munda FIR No. 67/2016

P.S. Lahori Gate

U/s: 186/353/308 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Alvis Munda through Sh. Kamal Sharma, Advocate (Through V/C).

The present application for interim bail has been filed by the accused for grant of interim bail in view of the order of High Power Committee of the Hon'ble High Court of Delhi dated 18.05.2020.

Reply be called from the IO specifically including the previous involvement / conviction of the accused.

Report be also called from the Jail Superintendent regarding conduct of the accused alongwith a copy of the custody warrant before the Court for 09.06.2020.

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State v. Raja Babu @ Gandhi

FIR No. 146/18

P.S. Timarpur U/s: 304 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Raja Babu @ Gandhi through Sh.

Ayub Ahmed Qureshi, Advocate.

Report has been received form the IO, however, the same does not indicate the previous involvement / conviction of the applicant / accused.

Report be also called from the Jail Superintendent regarding the conduct of the accused alongwith a copy of the custody warrant on the next date of hearing.

Re-notify for 09.06.2020.

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State v. Gopal FIR No. 63/2015 P.S. Karol Bagh

U/s: 395/397/412/120-B IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Bablu Mathur through Sh. Sundheshwar Lal, Advocate.

The present application for interim bail has been filed by the applicant / accused on the ground that the house of the applicant / accused situated at Village Tejpur, District Howrah, West Bengal got destroyed in the storm that wreaked havoc in West Bengal. He requests that the applicant / accused be granted interim bail for 45 days in order to assist his parents who have suffered in the natural disaster.

In these circumstances, the IO is directed to verify the facts as stated in para 7 of the bail application and also verify the circumstances of the family of the applicant / accused.

Re-notify the same for consideration on 23.06.2020.



State v. Bablu Mathur FIR No. 221/2015

P.S. Karol Bagh

U/s: 302/396/397/411/34 IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Bablu Mathur through Sh. Sundheshwar Lal, Advocate.

The present application for interim bail has been filed by the applicant / accused on the ground that the house of the applicant / accused situated at Village Tejpur, District Howrah, West Bengal got destroyed in the storm that wreaked havoc in West Bengal. He requests that the applicant / accused be granted interim bail for 45 days in order to assist his parents who have suffered in the natural disaster.

In these circumstances, the IO is directed to verify the facts as stated in para 7 of the bail application and also verify the circumstances of the family of the applicant / accused.

Re-notify the same for consideration on 23.06.2020.

[Deepali Sharma]
ASJ-01 (POCSO)/Central/THC/DELHI
05.06.2020/bh

23/6

State v. Sunil @ Teja FIR No. 953/16 P.S. NDRS

U/s: 394/174-A IPC

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Sunil @ Teja through Ms. Seema Gupta, Advocate.

IO ASI Naresh Kumar is present.

At the request of Ld. Counsel for applicant / accused, renotify the matter for consideration of the present bail application for 15.07.2020.

State v. Varun Goel FIR No. 20/20 P.S. Karol Bagh

05.06.2020

Present:

Ms. Garima Gupta, Ld. Additional PP for State.

Applicant / accused Varun Goel through Sh. Mukesh Gupta and Sh. Praveen Gupta, Advocate.

Victim is present alongwith his Counsel Sh. J. K. Dhingra, Advocate.

IO is present.

The Status report has been filed by the IO indicating that the wife of the accused resides with her father-in-law, mother-in-law. The in-law of the accused and parents of his wife reside at Aligarh and brother-in-law of the accused also resides at Aligarh alongwith the parents-in-law of the accused.

It is stated by the counsel for the accused that the parents of the applicant / accused are more than 70 years old and are not in a position to look after their daughter-in-law in the event of any medical requirement. It is also stated that the IO has not given the correct status of the family of the in-laws of the accused and has not correctly verified the addresses of the in-laws of the accused including the brother-in-law of the accused.

In these circumstances, the IO is directed to correctly verify the position regarding the in-laws of the applicant / accused, the persons residing with the in-laws in their house, on or before the next date of hearing.

The IO is also directed to verify the medical papers of Navrang Hospital before the next date of hearing.

Re-notify the matter for 08.06.2020.